

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:296
ANSWERED ON:11.07.2014
FERA CASES
Mani Shri Jose K.

Will the Minister of FINANCE be pleased to state:

(a) the details of the cases pending under the Foreign Exchange Regulation Act, 1973 (FERA) as on date and the reasons therefor; and

(b) the concrete steps taken or being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN)

(a) : The details of the cases pending under the Foreign Exchange Regulation Act, 1973(FERA) (repealed Act) as on 31.05.2014 are as under :

(i) Prosecution cases pending before trial Court : 3291
(ii) Show Cause Notices pending for Adjudication : 900
Total : 4191

(b) : The Enforcement Directorate has taken the following steps to expedite disposal of such cases :

(i) The Counsels conducting the cases have been instructed not to seek unnecessary adjournments and the prayer from the defence side for such adjournment are to be vehemently opposed.

(ii) Effective steps are to be taken for examination of Prosecution Witnesses and Defence Witnesses to ensure speedy disposal of trial.

Counsels have also been advised to prepare the cases assigned to them well in advance in order to render effective assistance to the Hon'ble Court towards speedy disposal of such cases

As regard, pending adjudication cases, disposal target have been fixed at all levels of Adjudicating Authorities. The Directorate has been able to finalize 265 adjudication cases during the Financial Year 2013-14 as against 39 adjudication cases during the Financial Year 2012-13.